

EDITION





11^{-13th}NOVEMBER



About Us

The National Law Institute University, Bhopal (NLIU), established in 1997, has consistently been accredited as one of the leading legal institutions of the country and it has gained its stature as a reputable institution in the global legal arena. The vision of NLIU is to become one of the best centres of legal education, training, and research so that the graduating lawyers commit to this noble profession in a profound manner. The testament to this commitment is the great alumni network which NLIU has been able to create which finds its presence in almost all the multifarious fields of law across the nation and abroad as well.



The University has shown active interest in the field of mooting so as to inculcate the art of researching and drafting amongst the students. As a result, the mooting culture of the institution has achieved unparalleled heights in the past years. The students have shown greater enthusiasm in fostering and honing their mooting skills which has made it one of the most important co-curricular activities. The Moot Court Association, established in 2002, is the oldest cell of the Institute. It organises various events of eminence such as the NLIU-Justice R.K. Tankha Memorial International Arbitration Moot, the INSOL India - NLIU National Corporate Law Moot Court Competition, and the NLIU-Link Legal National Client Counselling Competition. Additionally, it provides a plethora of opportunities for its students to participate in moot court competitions around the world and the same has yielded great achievements for the Institute.



About INSOL India

Established at a time when insolvency laws were not even in sight, INSOL India is now an independent leadership body representing professionals specialising in restructuring, insolvency, turnaround and related areas. Established in 1997, INSOL India has to its credit twenty five years' experience as thought leader of the insolvency industry. It has special focus on insolvency practice and continuing professional education in the country. INSOL India is playing a key role in shaping a robust insolvency regime in the country as a result of the recent large-scale insolvency reforms. Its presence is felt in national and international forums where insolvency is a subject of discussion or dialogue. Many developments have taken place since the new Insolvency and Bankruptcy Code came into existence.

INSOL India's mission continues to cover broadly:

- Help policy makers and regulators to develop modern insolvency policies, legislation and regulations.
- Undertake research and develop best practices.
- Facilitate exchange of knowledge.
- Form a single platform to align diverse stakeholders.
- Capacity building.
- Be the lead organization in the development of insolvency, turnaround and restructuring professionals.
- Support restoring the economic value of underperforming businesses.
- Develop a world-class insolvency regime in the country.

INSOL India has assisted and is assisting future reforms/ amendments in insolvency law and practice in relation to cross-border insolvency and personal insolvencies. Many developments have taken place since the new Insolvency and Bankruptcy Code came into existence and members of INSOL India are well abreast of the same through active interaction and appropriate information sharing. INSOL India's members being established practitioners, have assisted courts in bringing out new interpretations of the insolvency laws thereby setting the foundation for an 'insolvency jurisprudence' which also paved way for policy changes.



About INSOL India

As part of its mission, INSOL India is playing a major role in educating students and young professionals in insolvency and bankruptcy laws by imparting information and knowledge sharing by way of seminars, workshops, and webinars etc. It is having an annual insolvency moot court competition in association with the National Law University, Delhi.

INSOL India's office bearers and Board are highly acknowledged senior professionals. They have assisted the Adjudicating Authorities and the Hon'ble High Courts as amicus curiae and otherwise, in creating a unique insolvency jurisprudence. India is the only country where 'creditors are in possession' at the start of the insolvency and restructuring process.

INSOL India is playing a key role the in overall development of insolvency and bankruptcy laws and practices, continuously working through knowledge sharing and research bases to establish a robust regime, fully supported by academic strength and practical skills.





Knowledge Partner

SCC Online is a comprehensive resource for all your legal research needs. It has continuously updated databases extending back to 1754 and provides extensive coverage of Indian and International law reports. The platform has the Indian (Supreme Court, High Courts, Tribunals, and others) and overseas (UK, USA, Canada, Singapore, Pakistan, Bangladesh, Sri Lanka and others) primary and secondary legal sources covered.

Established in 1942, the EBC Group is the intellectual giant in legal publishing. EBC has traditionally published a wide range of legal commentaries, student texts, law reports and digests. Using the latest technology, EBC has pioneered legal databases for making law easily accessible in the electronic medium.

We are grateful to have SCC Online and EBC Publishing house as our official knowledge partners. SCC also graciously agreed to provide:

- 1. Three (3) one-year complimentary subscriptions to EBC Learning to the winning team.
- 2. Three (3) one-year complimentary (Academic) subscriptions to SCC Online Web Edition to be distributed to the winning team.
- 3. Four (4) half-yearly complimentary (Academic) subscriptions to SCC Online Web Edition to be distributed to the runners-up and best counsel.
- 4. One month of access to the SCC Online Web Edition to all participants.







About the Previous Edition

The ninth edition of the Moot was organized virtually owing to the strict lockdown restrictions and the situation of the pandemic at that point in time. Although the experience was undoubtedly very different from a physically organized moot for both the organizing committee and participants, it did not hinder the event from being a success. There were no hassles or technical glitches that were faced by either by the participants or the judges. The competition was organized very smoothly owing to the resolute efforts of the MCA and the cooperation and support of all the collaborators involved.

The organising committee worked round the clock to make sure that the competition remained largely hassle-free and the rounds of the competition were held on time, free from any technical glitches. The participants received invaluable feedback from the judges, argued and faced stiff competition from their counterparts from sister universities. The passion, zeal and enthusiasm from the participants was stellar to watch even when all of it was virtually organized.



The MCA is committed to make this edition even bigger than the previous editions and hope that it provides the same level of enriching experience to all the participants.



The Tenth Edition

Carrying forward the legacy of the moot, we are extremely delighted to announce the tenth edition of the INSOL India – NLIU National Corporate Law Moot, 2022. In our endeavor to exceed the levels of excellence in this edition, we are ready to hustle with the fullest of our capabilities to make this event as grand as ever.

Format of the Competition

The registered teams shall submit the memorials as per the rules of the competition. The top 12 teams to score the highest marks in their respective memorials would be invited to compete in the oral rounds of the competition.

Registration and other modalities

The registration fee for the competition is INR 4000 for the participating teams. The top 12 teams advancing to the oral rounds shall submit an additional fee of INR 2000.

The institutions can register themselves provisionally by filling the Google Form attached here: [https://forms.gle/tioy3cpN2SURJjoG7]. For further details, please see the rules of the competition.



Case Committee

Drafters of the Problem



Mr. Rohan Kohli

Mr. Rohan Kohli is a corporate lawyer and an alumnus of the Law National Institute University, Bhopal. He graduated from the University in 2019 and is presently working as an Associate at Trilegal in the firm's Corporate General practice. He has represented domestic clients and foreign investors in several distressed asset transactions, M&A and private equity transactions.



Mr. Hardik Jain

Mr. Hardik Jain is a lawyer and an alumnus of the National Law Institute University, Bhopal. He graduated from the University in 2019 and is currently working as an Associate at DSK Legal. He has also previously worked at AZB & Partners. He represented the University in various moots during his college days and his primary areas of interest relate to Arbitration and Insolvency laws.

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PRIZES

Winners INR 21,000

Runners-up

Best Oralist

Best Memorial (Applicant) INR 5,000

Best Memorial (Respondent) INR 5,000



Timeline of the Competition





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